

Case :- MISC. BENCH No. - 788 of 2021

Petitioner :- Smt. Chandni & Anr.

Respondent :- State Of U.P. Thru Prin. Secretary Home & Ors.

Counsel for Petitioner :- Abhinandan Kumar Pandey

Counsel for Respondent :- G.A.

Hon'ble Ritu Raj Awasthi,J.

Hon'ble Mrs. Saroj Yadav,J.

Heard learned counsel for petitioners as well as learned AGA for the State.

This writ petition has been filed challenging FIR registered at case Crime No.0611 of 2017, under Sections 363, 366 I.P.C., Police Station Kamrauli, District Amethi.

Issue notice to respondent no.4 returnable at an early date. Steps be taken with a week.

Learned counsel for the petitioners submits that the petitioners have been compelled to approach this court at present due to harassment by the police after invocation of Uttar Pradesh Prohibition of Unlawful Religious Conversion Ordinance, 2020.

Petitioner nos.1 and 2 have married out of their own sweet will three years back and they are living peacefully and enjoying their matrimonial life. They also have one child aged one and a half year.

Learned A.G.A. prays for and is granted a week's time to seek instructions in this matter.

List thereafter.

Considering the entire aspect of the matter, it is hereby provided that till the next date of listing, the petitioners shall not be harassed by the police on the basis of the impugned F.I.R.

Order Date :- 13.1.2021

Shukla